

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.1923/2019
Un-numbered Company Appeal (AT) No. ___/2019
(F.No.13.05.2019/NCLAT/UR/636

In the matter of:

Tecnotree Convergence Pvt. Ltd. Appellant
Versus

Deputy Commissioner of Income Tax,
Circle 7(1)(1) & Anr. Respondents

Appearance: Mr. Shantanu Singh and Mr. Gautam Shiv Shankar,
Advocates for the Appellant.

02.07.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 13.05.2019 and the Office after scrutiny of the Memo of Appeal on 14.05.2019, intimated the defects to the Appellant on the same day and returned the Memo of Appeal on 15.05.2019. The Appellant re-filed the Memo of Appeal on 10.06.2019. It is stated in the Interlocutory Application (IA) that curing of defects required certain annexures to be re-checked and a revised application for condonation of delay, which took some time since the Applicant is in Bengaluru and required to coordinate with the counsel both in Bengaluru and Delhi. Hence, there is delay of 21 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard the learned Counsel appearing for the Appellant, perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 04.07.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar